



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/May/202526/3

DATED: 30/05/2025

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/May/202526/3 dated 30/05/2025 of Norms Committee - IV for the year 2025-26 was held on 30/05/2025, 05.06.2025 under the Chairmanship of Sh. Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020 and Foreign Trade Policy 2023.

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/May/202526/3
Case Status	Case Rejected
Party Name	DHUPAR CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM REVIW00008730AM24
RA File Number	062404000047 AM12
Licence No and Date	0610024868/02/12/2011
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has filed review application for fixation of norms for above said advance authorization. The Norms Committee further observed that EODC has already been issued on 22.04.2024 to the firm by RA-Kanpur. Therefore, the committee decided to close the case. The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.	

Case No.	2 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM REVIW00000457AM26
RA File Number	082404000288 AM18
Licence No and Date	0810141925/05/02/2018
Norms Committee Decision: The committee considered the case as per the agenda and decided to refer the case to Department of Chemical and Petrochemicals for examination and comments. The case stands deferred	

Case No.	3 / NC/4/MEET/May/202526/3
Case Status	Case Rejected
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM REVIW00000459AM26
RA File Number	082404000083 AM19
Licence No and Date	0810142953/04/07/2018
Norms Committee Decision:	

The committee considered the case as per the agenda and noted that the firm has requested the re-fixation of norms of import item in terms of "**per kg**" of the export item instead of "**per Liter**". It is further observed that the Unit of Measurement (UOM) for the export item in the Advance Authorization is in "Litres," and the approved norms in NC Meeting No-NC/4/Meet/Feb/202425/20 dated March 19, 2025, are also mentioned as "per Liter" of the export item. Therefore, the committee decided to maintain the status quo of the earlier decision and to reject this case.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	4 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM REVIW00000456AM26
RA File Number	082404000113 AM19
Licence No and Date	0810143100/24/07/2018
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to refer the case to Department of Chemical and Petrochemicals for examination and comments.	
The case stands deferred.	

Case No.	5 / NC/4/MEET/May/202526/3			
Case Status	Case Approved			
Party Name	MICAS ORGANICS LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025			
HQ File Number	HQRNORM REVIW00008732AM24			
RA File Number	039504000657 AM19			
Licence No and Date	0310824509/17/10/2018			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended

PIGMENT YELLOW 191	1 Kg	1	2B ACID	0.415 kg.
		2	CAUSTIC SODA LYE	0.273 kg.
		3	SODIUM NITRITE	0.137 kg.
		4	13 SPMP	0.494 kg.
		5	CALCIUM CHLORIDE	0.220 kg.

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP

Case No.	6 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	MICAS ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM REVIW00008731AM24
RA File Number	039504000656 AM19
Licence No and Date	0310824541/18/10/2018
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • C.I. number of export item. • Stagewise complete and balance chemical reaction with mol. Weight and % yield on molar basis. • Mol weight of export item and its chemical structure. The case stands deferred.	

Case No.	7 / NC/4/MEET/May/202526/3
Case Status	Case Rejected
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM REVIW00000458AM26

RA File Number	082404000048 AM20
Licence No and Date	0810145311/21/05/2019
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has requested the re-fixation of norms of import item in terms of "per kg" of the export item instead of "per Liter". It is further observed that the Unit of Measurement (UOM) for the export item in the Advance Authorization is in "Litres," and the approved norms in NC Meeting No-NC/4/Meet/Feb/202425/20 dated March 19, 2025, are also mentioned as "per Liter" of the export item. Therefore, the committee decided to maintain the status quo of the earlier decision and to reject this case. The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.	

Case No.	8 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	KWALITY CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM REVIW00001193AM25
RA File Number	039404000527 AM20
Licence No and Date	0310832723/13/11/2019
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • CI value of export and import item no-1. • Composition of export item. • Complete and balanced chemical reactions, Molar weight and % yields on molar basis . The case stands deferred.	

Case No.	9 / NC/4/MEET/May/202526/3
Case Status	Case Approved
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00071345AM21
RA File Number	03AA04014763 AM21
Licence No and Date	0311001253/28/01/2021
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to fix the ad-hoc norms as under:

Export item	Qty.	Import item	Qty. Recommended
FLURIDONE TGAI(FLURIDONE TECH. 98%)	1 KG.	3-TRIFLUOROMETHYL PHENYL ACETONITRILE	1.63 Kg.

Note: -The above fixation of norms is valid for the present application for regularization/closure purpose only. No Advance Authorization shall be issued on a repeat basis on the above-mentioned norms.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	10 / NC/4/MEET/May/202526/3
Case Status	Case Rejected
Party Name	FRESENIUS KABI ONCOLOGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM REVIW00000165AM25
RA File Number	05AA04028716 AM22
Licence No and Date	0511003195/17/06/2021

Norms Committee Decision:

The committee considered the case as per the agenda and based on actual composition data recommendation of technical authority, the committee decided to maintain status quo of its earlier decision.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP

Case No.	11 / NC/4/MEET/May/202526/3
Case Status	Case Approved
Party Name	D D SHAH FRAGRANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM REVIW00000196AM25
RA File Number	03AX04000031 AM22
Licence No and Date	0311009915/30/12/2021
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to fix the ad-hoc norms as under:

Export item	Qty.	Import item	Qty. Recommended
PEPPERMINT OIL (73) (CONTAING MIN 78 % DL MENTHOL)	27693 kg.	DL-MENTHOL FG	21600 kg.
PEPPERMINT OIL (63) (CONTAING MIN 68 % DL MENTHOL)	31765 kg.	DL-MENTHOL FG	21600 kg.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	12 / NC/4/MEET/May/202526/3
Case Status	Case Approved
Party Name	HEUBACH COLORANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM REVIW00005701AM25
RA File Number	03AX04003573 AM23
Licence No and Date	0311018624/17/10/2022

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
Graphtol Yellow GG	1 kg	1	ACETOACETIC-O-ANISIDIDE TF	0.5060 kg
Hansa Brilliant Yellow 2GX 70-IN	1 kg	2	ACETOACETIC-O-ANISIDIDE TF	0.5230 kg.
Hansa Brilliant Yellow 5GX	1 kg	3	ACETOACETIC-O-ANISIDIDE TF	0.4080 kg.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP

Case No.	13 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	COROMANDEL INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00005253AM23
RA File Number	03AX04004529 AM23
Licence No and Date	0311020246/23/12/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Complete and balanced chemical reactions, Molar weight and % yields on molar basis. • Requirement and recovery of solvent at each stage. • Past production and consumption data for 3 years verified by C.A.. The case stands deferred.	

Case No.	14 / NC/4/MEET/May/202526/3			
Case Status	Case Approved			
Party Name	COROMANDEL INTERNATIONAL LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025			
HQ File Number	HQRNORM REVIW00004950AM25			
RA File Number	03AX04004531 AM23			
Licence No and Date	0311020260/26/12/2022			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
AZOXYSTROBIN Tech 97% w/w Min.	1 Kg	1	Methyl (2E)-2-{2-[(6-chloro-4-pyrimidinyl)-oxy] phenyl}-3-methoxyacrylate	0.907 kg.
		2	2-Cyanophenol	0.337 kg.

		3	Dimethyl Formamide (DMF)	0.200 kg,
		4	Potassium carbonate(K ₂ CO ₃)	0.37 9 kg.
		5	Methanol	0.100 kg.
		6	Tetra Butyl Ammonium Bromide	0.045 kg.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	15 / NC/4/MEET/May/202526/3
Case Status	Case Approved
Party Name	COROMANDEL INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM REVIW00004951AM25
RA File Number	03AX04005028 AM23
Licence No and Date	0311020686/13/01/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
CYPROCONAZOLE Tech 96% Min.	1 Kg	1	1-(4-Chlorophenyl)-2-cyclopropyl-propan-1-one (CP-Ketone)	0.904 kg.
		2	1,2,4-Triazole	0.346 kg.
		3	Dimethyl sulfide (DMS)	0.290 kg,
		4	Dimethyl Sulfate (DMSO ₄)	0.580 kg.
		5	Dimethyl sulfoxide (DMSO)	0.150 kg.

		6	Potassium Hydroxide (KOH, 85%)	1.08 kg.
		7	Toluene	0.132 kg.
		8	1,2-Dichloroethane (EDC)	0.404 kg.
		9	N-Methyl Pyrolidone (NMP)	0.200 kg.
		10	Hydrochloric acid (HCl, 35%)	1.030 kg.
		11	Sodium Carbonate	0.260 kg.
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.				

Case No.	16 / NC/4/MEET/May/202526/3
Case Status	Case Rejected
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM REVIW00006426AM25
RA File Number	02AX04000600 AM23
Licence No and Date	0211003744/27/01/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that firm's representative appeared for personal hearing before Norms Committee. The firm's representative could not explain the requirement of inputs for making export item. After detailed deliberation, the committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.	

Case No.	17 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	PRIVI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000498AM24

RA File Number	03AX04000370 AM24
Licence No and Date	0311023227/01/05/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that the firm has mentioned the qty. of co- product produced for the year of 2021-22,2022-23,2023-24 but name of export item and its quantity is not mentioned. Therefore, the committee decided to ask the same. The case stands deferred.	

Case No.	18 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00007282AM24
RA File Number	07AX04001370 AM24
Licence No and Date	0711009896/08/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and decided to send a reminder to the firm to furnish the following: • Complete chemistry showing mol. Weight of each input and output product. • % yield on molar basis The case stands deferred.	

Case No.	19 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	MEHTA PETRO-REFINERIES LTD
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00008577AM24
RA File Number	03AX04005121 AM24
Licence No and Date	0311031194/14/02/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- COA of import from supplier.
- COA of export item.
- Tech difference between import and export.
- Details of indigenous input with qty.
- Material balance and justification for 3.5 % wastage.

The case stands deferred.

Case No.	20 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	MEHTA PETRO-REFINERIES LTD
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00008578AM24
RA File Number	03AX04005127 AM24
Licence No and Date	0311031195/14/02/2024

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- COA of import from supplier.
- COA of export item.
- Tech difference between import and export.
- Details of indigenous input with qty.
- Material balance and justification for 3.5 % wastage.

The case stands deferred.

Case No.	21 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	SHARP MINT LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00008596AM24
RA File Number	05AX04003698 AM24
Licence No and Date	0511023992/15/02/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- Mfg. process in detail.
- COA and composition of export item and import item from supplier.
- Justification of 5 % wastage.

The case stands deferred.

Case No.	22 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00008609AM24
RA File Number	04AX04001014 AM24
Licence No and Date	0411006939/16/02/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Generic/specific name of import and export items, giving photographs/ drawing design and technical details. • The export is in Meter whereas Import is in Kg, therefore, to give weight of export in kg terms also for accounting purpose. • Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use. • Specific/ Generic name of import items, (as only digits has been given) with technical specification. • Calculation of the requirement of import items indicating net content and wastage separately The case stands deferred.	

Case No.	23 / NC/4/MEET/May/202526/3
Case Status	Case Approved
Party Name	INDOGULF CROPSCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00008620AM24
RA File Number	05AX04003604 AM24
Licence No and Date	0511024015/16/02/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation	

of the technical authority, the committee decided to fix the ad hoc norms as follows:

Export Item	Quantity	Import Item	Quantity Recommended
Tebuconazole 25% EC	1 Ltr.	Tebuconazole Technical 97% Min	0.255 kg.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	24 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	DEWAN & SONS EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00008621AM24
RA File Number	05AX04003697 AM24
Licence No and Date	0511024016/16/02/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: 1. To fill indigenous items in 4 E table which are required in manufacturing the Export item. 2. The item of import Wooden Pallets appears to be packing material; the same is to be confirmed. 3. Net import content in each of export item. 4. To give species of wood of import item. The case stands deferred.	

Case No.	25 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00008622AM24
RA File Number	04AX04001013 AM24
Licence No and Date	0411006956/16/02/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:	

- Generic/specific name of import and export items, giving photographs/ drawing design and technical details.
- The export is in Meter whereas Import is in Kg, therefore, to give weight of export in kg terms also for accounting purpose.
- Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use.
- Specific/ Generic name of import items, (as only digits has been given) with technical specification.
- Calculation of the requirement of import items indicating net content and wastage separately

The case stands deferred.

Case No.	26 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00008632AM24
RA File Number	03AX04005269 AM24
Licence No and Date	0311031300/19/02/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Justification for asking less qty of diphenylamine than stichometric qty. • % active content of export. The case stands deferred.	

Case No.	27 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	FAIRCHEM ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00008642AM24
RA File Number	08AX04002018 AM24
Licence No and Date	0811010802/19/02/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • COA of import item from supplier. • Mfg. process in detail with flow chart.	

- Material balance between import and export.
- Qty and value of by product obtained.

The case stands deferred.

Case No.	28 / NC/4/MEET/May/202526/3
Case Status	Case Approved
Party Name	GIRDHARS INTERNATIONAL
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00008646AM24
RA File Number	05AX04003709 AM24
Licence No and Date	0511024044/19/02/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the ad hoc norms as follows:

Export Item: UNSCENTED WAX CANDLES IN ASSORTED COLOURS, SIZES AND SHAPES.

Quantity: 1 Kg

Import Items: -

S. No.	Item description	Quantity recommended
1	Paraffin Wax	0.920 Kg
2	Stearic Acid	0.050 Kg
3	Micro Crystalline Wax	0.024 Kg
4	Wicks	0.002 Kg
5	Colour	0.002 Kg
6	Light Stabilizer- CYA Sorb/Richvin/Riasorb Stabilizer	0.002 Kg
7	Polymer Vybar/Polyboost/AC Wax Chemicals/PE wax chemicals	0.003 Kg

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	29 / NC/4/MEET/May/202526/3
Case Status	Case Approved
Party Name	KANPUR PLASTIPACK LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00008650AM24
RA File Number	06AX04000374 AM24
Licence No and Date	0611002514/19/02/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	Import item	Quantity Recommended
UV MASTERBATCH (Net Contents of 240000 Kgs. of POLYPROPYLENE GRANULES and 60000 Kgs. of U.V. STABILSER)	1 Kg	POLYPROPYLENE GRANULES	24720 kg.
		U.V. STABILSER	61800 kg.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP

Case No.	30 / NC/4/MEET/May/202526/3
Case Status	Case Approved
Party Name	NEOGEN CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00008683AM24
RA File Number	03AX04005313 AM24
Licence No and Date	0311031373/21/02/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the ad hoc norms as follows:

Export Item	Quantity	Import Item	Quantity
LITHIUM CHLORIDE SOLUTION 40%	1 kg	LITHIUM CARBONATE	0.387 kg.
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.			

Case No.	31 / NC/4/MEET/May/202526/3		
Case Status	Case Approved		
Party Name	NEOGEN CHEMICALS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025		
HQ File Number	HQRNORM APPLY 00008684AM24		
RA File Number	03AX04005342 AM24		
Licence No and Date	0311031374/21/02/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the ad hoc norms as follows:			
Export Item	Quantity	Import Item	Quantity
LITHIUM CHLORIDE SOLUTION 40%	1 kg	LITHIUM CARBONATE	0.387 kg.
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP			

Case No.	32 / NC/4/MEET/May/202526/3
Case Status	Case Rejected
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00008743AM24
RA File Number	08AX04002099 AM24
Licence No and Date	0811010862/26/02/2024
Norms Committee Decision:	

The firm had applied to RA Ahmedabad under Para 4.07 of the Handbook of Procedures (HBP) seeking norms fixation for the import of *Hydrogenated Castor Oil*. Upon examination, it was observed that the said item is classified under Chapter 15 of the ITC (HS) Classification of Export and Import Items. As per Para 4.07(iii), read with Para 4.11(a)(i) of the Foreign Trade Policy (FTP), all vegetable/edible oils falling under Chapter 15 are **not eligible** for import under the self-declaration route.

Accordingly, the Norms Committee has **rejected the request** and directed the firm to **regularize the authorisation by paying the applicable customs duty along with interest**.

In view of the above, the Committee has also decided to request RA Ahmedabad to undertake a detailed examination and submit a report on how the authorization was issued under Para 4.07 in contravention of policy provisions. In case any **misdeclaration or procedural lapse** is found on the part of the authorization holder, necessary **enforcement action may be initiated** under the provisions of the Foreign Trade (Development and Regulation) Act, 1992, and the relevant provisions of the FTP and HBP.

Case No.	33 / NC/4/MEET/May/202526/3
Case Status	Case Approved
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00008834AM24
RA File Number	03AX04005507 AM24
Licence No and Date	0311031614/01/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
YAPOX RA 101(4-OCTYL-N-(4-OCTYLPHENYL) BENZENAMINE	1 Kg	1	DIPHENYLAMINE	0.4515 Kg.
		2	DIISOBUTYLENE	0.60 kg.
		3	ACTIVATED CLAY	0.10 kg.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	34 / NC/4/MEET/May/202526/3
Case Status	Case Approved
Party Name	BAYER CROPSCIENCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM REVIW00000192AM26
RA File Number	03AX04005577 AM24
Licence No and Date	0311031737/05/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
MELODY DUO 66.75 WP (IPROVALICARB 5.5% + PROPINEB 61.25% WP)	1 Kg	1	UFOXANE 3A (SODIUM LIGNOSULPHONATE)	0.120 kg
		2	CHINA CLAY	0.047 kg.
		3	SURFADONE LP300 (1-DODECYL-2-PYRROLIDONE)	0.010 kg.
		4	RHODACAL BX 78	0.010 kg.
		5	IPROVALICARB TECHNICAL Carbamic acid, [(1S)-2-methyl-1-[[[1-(4-methylphenyl) ethyl] amino]carbonyl] propyl]-, 1-methylethyl ester,98%	0.0557 kg.
		6	PROPINEB (PURC) TK83 (1-(dithiocarboxyamino) propan-2-ylcarbamodithioic acid), 83.8%	0.7309 kg

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	35 / NC/4/MEET/May/202526/3
Case Status	Case Approved
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00008931AM24
RA File Number	32AX04000670 AM24
Licence No and Date	3211006418/06/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
MAGNESIA REFRACTORY CUPELS & BULLION BLOCKS	24 MT	1	DEAD BURNT MAGNESITE KM VAB (0-15 MM)	0.9933 MT/MT of Export item
MAGNESIA REFRACTORY CUPELS & BULLION BLOCKS	24 MT	2	DEAD BURNT MAGNESITE KM VABLI (0-15 MM)	0.9933 MT/MT of Export item

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	36 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	SHARP MINT LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00008976AM24
RA File Number	05AX04003891 AM24
Licence No and Date	0511024405/08/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- Mfg. process in detail.
- Coa and composition of export item and import item from supplier.
- Justification of 5 % wastage.

The case stands deferred.

Case No.	37 / NC/4/MEET/May/202526/3
Case Status	Case Approved
Party Name	SAMTONE INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00009015AM24

RA File Number	34AX04000936 AM24		
Licence No and Date	3411004701/11/03/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
U.V. Stabilizer Master Batch (Net content of Polyethylene 7200Kg, U.V. Stabilizer 4800Kg & Coated Calcium Carbonate 12000 Kgs)	24000 Kg	Relevant Polymers- Polyethylene	7416 kg.
		Relevant Additive-U. V. Stabilizer	4944 kg.
		Coated Calcium Carbonate	12360 kg.
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.			

Case No.	38 / NC/4/MEET/May/202526/3			
Case Status	Case Approved			
Party Name	INDOGULF CROPSCIENCES LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025			
HQ File Number	HQRNORM APPLY 00009021AM24			
RA File Number	05AX04003898 AM24			
Licence No and Date	0511024457/11/03/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
Bifenthrin 10% EC	1 Liter	1	Bifenthrin Alcohol 99% Min.	0.047 kg.
		2	Lambda Cyhalothric Acid 99% Min.	0.0624 kg.
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.				

Case No.	39 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	SHIV SHAKTI TIMBER INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00009026AM24
RA File Number	09AX04001113 AM24
Licence No and Date	0911006902/11/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	40 / NC/4/MEET/May/202526/3			
Case Status	Case Approved			
Party Name	BAYER CROPSCIENCE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025			
HQ File Number	HQRNORM REVIW00000191AM26			
RA File Number	03AX04005582 AM24			
Licence No and Date	0311032048/12/03/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
SOLOMON OD 300 / SOLOMON 30 OD BETACYFLUTHRIN 8.49% W/W + IMIDACLOPRID 19.81% W/W)	1 Kg	1	LUCRAMUL HOT 5902 (Oxirane, 2-methyl-, polymer with oxirane, mono(2-ethylhexyl) ether)	0.159 kg
		2	ARLATONE TV (Polyoxyethylene (40) Sorbitol Peroleate)	0.106 kg.
		3	SILFOAM SC1132 (Polydimethylsiloxane and	0.0053 kg.

			auxiliary)	
		4	ATLOX 4894 (Nonionic proprietary surfactant blend)	0.053kg.
		5	CYCLOHEXANONE STV IN	0.159 kg.
		6	MORWET D-425 (sodium salt of naphthalene sulfonate condensate (NSC)	0.0053 kg.
		7	BUTYLATED HYDR TOLUENE	0.00212 kg.
		8	CITRIC ACID ANHYD.	0.00212 kg.
		9	BETA-CYFLUTHRIN TECHNICAL	0.09074 kg.
		10	IMIDACLOPRID TECHNICAL 94% MIN (-2-Imidazolidinimine, 1-[(6-chloro-3-pyridinyl) methyl]-N-nitro-, (2E)-)	0.2132 kg

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	41 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00009155AM24
RA File Number	30AX04000569 AM24
Licence No and Date	3011004924/15/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	42 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	DETERGEO CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00009166AM24
RA File Number	05AX04003963 AM24
Licence No and Date	0511024543/15/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Complete Chemistry and Stoichiometric balance. • Molecular weight of export and import and % yield to arrive at the quantity of import. The case stands deferred.	

Case No.	43 / NC/4/MEET/May/202526/3			
Case Status	Case Approved			
Party Name	SUMITOMO CHEMICAL INDIA LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025			
HQ File Number	HQRNORM REVIW00002487AM25			
RA File Number	03AX04005752 AM24			
Licence No and Date	0311032231/15/03/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
Ammonium Salt of Glyphosate 71% SG	1 Kg	1.	N-Phosphono Methyl Imino Di Acetic Acid	0.895 Kg
		2	Hydrogen Peroxide (50% strength)	0.369 Kg

		3	Ethoxylated Amine (Surfactant)	0.109 Kg
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The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	44 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	GANGA RASAYANIE PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00009218AM24
RA File Number	03AX04005659 AM24
Licence No and Date	0311032348/19/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:

- Boiling range of import and export with copy of shipping bill and bill of entry.
- Mfg. process details with justification for 5 % wastage.

The case stands deferred.

Case No.	45 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00009237AM24
RA File Number	04AX04001134 AM24
Licence No and Date	0411007139/20/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:

- Photographs of Export item indicating end use of it and also weight in Kg terms.
- Specific name of import item with technical details & photographs and also its function in the export item.
- Manufacturing process flow chart indicating step wise each import item to use.
- Calculation of the requirement of import items and indigenous items indicating net content and wastage separately in 4 E table.

The case stands deferred.

Case No.	46 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	JINDAL SMI COATED PRODUCTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00009275AM24
RA File Number	03AX04005669 AM24
Licence No and Date	0311032443/22/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • To give separate raw materials for making Release paper and thereafter Self-adhesive Paper. • Adhesive Coating on the Self-adhesive Paper. • To indicate Indigenous items to use in 4 E table for making export item. The case stands deferred.	

Case No.	47 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00009297AM24
RA File Number	03AX04005972 AM24
Licence No and Date	0311032475/23/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: 1. A balanced chemical reaction indicating molecular weight of reactants & products and yield. 2. To indicate indigenous items and to fill accordingly in 4 E table. 3. The commercial value of by products, obtained, if any, during processing. 4. Calculation of requirement of import items based on chemical reaction and yield. The case stands deferred	

Case No.	48 / NC/4/MEET/May/202526/3
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Case Status	Case Deferred
Party Name	PACIFIC ENGINEERED SURFACES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00009320AM24
RA File Number	07AX04002038 AM24
Licence No and Date	0711010911/26/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Composition with COA report and weight of export item in Kg/MT terms. • Specific name with details of Consumable items indicating function/application in manufacturing the export item and percentage value against FOB value of export. • Current production/consumption data duly certified by Chartered Accountant. • COA report of each raw material (S. no: 1 to 5) to import from foreign supplier and calculation of its requirement. The case stands deferred.	

Case No.	49 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	FEROLITE JOINTINGS LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00009326AM24
RA File Number	05AX04004059 AM24
Licence No and Date	0511024698/26/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	50 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	VISHAKHA GLASS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00009374AM24

RA File Number	08AX04002303 AM24
Licence No and Date	0811011165/28/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • To give quantity of export item in kg or MT terms. • To indicate whether export item Solar Glass is annealed Glass or Toughened. • Compare the requirement in tabular form for SION fixed at A2705 Clear Float Glass. If the additional items/quantity are required, then to give justification. • Chemical name of “MoreSunSol complete” with specification and application in glass. • To fill 4 E correctly per kg/Mt of export item indicating indigenous items also. The case stands deferred.	

Case No.	51 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	GANGA RASAYANIE PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00009389AM24
RA File Number	03AX04006058 AM24
Licence No and Date	0311032616/30/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Boiling range of import and export with copy of shipping bill and bill of entry. • Mfg. process details with justification for 5 % wastage. The case stands deferred.	

Case No.	52 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	REX-TONE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00009392AM24
RA File Number	03AX04005926 AM24
Licence No and	0311032648/30/03/2024

Date	
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the Amended copy of Advance Authorization for export items quantity separately mentioned for each colours of inks and corresponding import item. The case stands deferred.	

Case No.	53 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	AMISH CROP SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000002AM25
RA File Number	05AX04003962 AM24
Licence No and Date	0511024753/01/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Copy of CIB registration showing approved composition of export item. • Density of export item. The case stands deferred.	

Case No.	54 / NC/4/MEET/May/202526/3
Case Status	Case Approved
Party Name	RAJSHA CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000006AM25
RA File Number	34AX04000955 AM24
Licence No and Date	3411004744/01/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:	

Export Item	Quantity	S. No	Import item	Quantity Recommended
MICRO CRYSTALLIN WAX	2,00,000 Kg	1	PARAFFIN WAX	1,90,000 kg.
		2	LOW DENSITY POLYETHYLENE (LDPE)	10,000 kg.

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP

Case No.	55 / NC/4/MEET/May/202526/3		
Case Status	Case Approved		
Party Name	JUPITER LAMINATORS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025		
HQ File Number	HQRNORM APPLY 00000041AM25		
RA File Number	05AX04004114 AM24		
Licence No and Date	0511024757/02/04/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
Laminated Paper Foil containing 1,42,714.286 Kgs of Aluminium Foil	370000 Kg	Aluminium Foil (4-20 Micron)	1,44,141.429 Kg
Note: Thickness of Aluminium Foil Should match in import and export items.			
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	56 / NC/4/MEET/May/202526/3
Case Status	Case Approved
Party Name	SAMTONE INDUSTRIES
Meeting Number	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025

and Date				
HQ File Number	HQRNORM APPLY 00000060AM25			
RA File Number	34AX04001000 AM24			
Licence No and Date	3411004754/03/04/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
U.V. Stabilizer Master Batch (Net content of Polyethylene 5400Kg, U.V. Stabilizer 3600Kg & Coated Calcium Carbonate 9000 Kgs)	1 Kg	1	Relevant Polymers - Polyethylene	5562 kg.
		2	Relevant Additive - U. V. Stabilizer	3708 kg.
		3	Coated Calcium Carbonate	9270 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	57 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	PLASTENE INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000092AM25
RA File Number	08AX04002340 AM24
Licence No and Date	0811011223/04/04/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	58 / NC/4/MEET/May/202526/3
Case Status	Case Deferred

Party Name	PRIVI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000111AM25
RA File Number	03AX04000035 AM25
Licence No and Date	0311032851/05/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	59 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000130AM25
RA File Number	30AX04000607 AM24
Licence No and Date	3011005030/05/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	60 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000151AM25
RA File Number	04AX04001195 AM24
Licence No and Date	0411007240/08/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority,	

the committee decided to ask the firm to furnish the following information:

- Photographs of Export item indicating end use of it and also weight in Kg terms.
- Specific name of import item with technical details & photographs and also its function in the export item.
- Manufacturing process flow chart indicating step wise each import item to use.
- Calculation of the requirement of import items and indigenous items indicating net content and wastage separately in 4 E table.

The case stands deferred.

Case No.	61 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000152AM25
RA File Number	04AX04001194 AM24
Licence No and Date	0411007241/08/04/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority,

the committee decided to ask the firm to furnish the following information:

- Photographs of Export item indicating end use of it and also weight in Kg terms.
- Specific name of import item with technical details & photographs and also its function in the export item.
- Manufacturing process flow chart indicating step wise each import item to use.
- Calculation of the requirement of import items and indigenous items indicating net content and wastage separately in 4 E table.

The case stands deferred.

Case No.	62 / NC/4/MEET/May/202526/3
Case Status	Case Approved
Party Name	TRUE VALUE INTERNATIONAL
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000153AM25
RA File Number	05AX04004074 AM24
Licence No and Date	0511024908/08/04/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical

authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	Import item	Quantity Recommended
COATED PAPER BOARD CUP (MADE OF COATED PAPER GSM 250-300)	23600 kg.	COATED PAPER (GSM 250-300)	25252 kg

Note: The GSM of Import and Export should match with each other.

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	63 / NC/4/MEET/May/202526/3
Case Status	Case Approved
Party Name	PRIMA CHEMICALS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000166AM25
RA File Number	08AX04002259 AM24
Licence No and Date	0811011257/09/04/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	Import item	Quantity Recommended
SOLVENT YELLOW 931 (CI NO. 48160)	1 Kg	ANILINE OIL	0.875 kg
		SODIUM NITRITE	0.737 kg.
		METHYL ACETO ACETIC ESTER	0.960 kg.

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	64 / NC/4/MEET/May/202526/3		
Case Status	Case Approved		
Party Name	SAMTONE INDUSTRIES		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025		
HQ File Number	HQRNORM APPLY 00000190AM25		
RA File Number	34AX04000011 AM25		
Licence No and Date	3411004791/10/04/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
U.V. Stabilizer Master Batch (Net content of Polyethylene 30000Kg, U.V. Stabilizer 10000Kg & Polyethylene wax 10000 Kgs)	50,000 Kg	Relevant Polymers - Polyethylene	30,900 kg.
		Relevant Additive - U. V. Stabilizer	10,300 kg.
		Polyethylene Wax	10,300 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	65 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	FAIRCHEM ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000257AM25
RA File Number	08AX04000049 AM25
Licence No and Date	0811011300/16/04/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:	
• COA of import item from supplier.	

- Mfg. process in detail with flow chart.
- Material balance between import and export.
- Qty and value of by product obtained.

The case stands deferred.

Case No.	66 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	ONE ASIA NETWORK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000267AM25
RA File Number	05AX04000140 AM25
Licence No and Date	0511025002/16/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and noted that the Advance Authorization was issued for the export of perfumes/perfumery compounds under Paragraph 4.07 of the Handbook of Procedures. After detailed deliberation and the recommendation of the technical authority, the committee decided to ask the firm to appear for a personal hearing to explain why the Advance Authorization was applied for under para 4.07 (Self-declaration) instead of the required para 4.06 of HBP-2023. The case stands deferred.	

Case No.	67 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	VISION GEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000270AM25
RA File Number	13AX04000007 AM25
Licence No and Date	1311002947/16/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	68 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	S.K.FLORESCENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000313AM25
RA File Number	05AX04000071 AM25
Licence No and Date	0511025036/18/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to transfer the case to Norms Committee-6 further examination and processing for norms fixation. The case stands deferred.	

Case No.	69 / NC/4/MEET/May/202526/3	
Case Status	Case Approved	
Party Name	PARKSONS PACKAGING LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025	
HQ File Number	HQRNORM APPLY 00000332AM25	
RA File Number	03AX04000258 AM25	
Licence No and Date	0311033219/19/04/2024	
Norms Committee Decision:		
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:		
Export Item Name: printed cartons made out of polycoated liquid packaging board (gsm 450 +/- 10%)(varnished) net weight content of the paper board 93670 kgs.		
Qty.: 103037 KILOGRAMS		
Import Item;		
S. No	Item description	Qty. recommended
1	POLYCOATED LIQUID PACKAGING BOARD (GSM 450 +/-	1.10Kg/Kg content in export

	10%)(GSM 450 +/- 10%	
2	VARNISH (PAPER GRADE)	0.007kg/kg of export
3	PRINTING INK (IF PRINTED)(Offset Grade),	1% of FOB Value of export
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.		

Case No.	70 / NC/4/MEET/May/202526/3			
Case Status	Case Approved			
Party Name	SAMTONE INDUSTRIES			
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025			
HQ File Number	HQRNORM APPLY 00000357AM25			
RA File Number	34AX04000050 AM25			
Licence No and Date	3411004836/22/04/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
U.V. Stabilizer Master Batch (Net content of Polyethylene 2400Kg, U.V. Stabilizer 800Kg & Coated Calcium Carbonate 800 Kgs)	4000 Kg	1	Relevant Polymers - Polyethylene	2472 kg.
		2	Relevant Additive - U. V. Stabilizer	824 kg.
		3	Coated Calcium Carbonate	824 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	71 / NC/4/MEET/May/202526/3
Case Status	Case Approved

Party Name	SAMTONE INDUSTRIES			
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025			
HQ File Number	HQRNORM APPLY 00000367AM25			
RA File Number	34AX04000051 AM25			
Licence No and Date	3411004838/22/04/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
U.V. Stabilizer Master Batch (Net content of Polyethylene 1500Kg, U.V. Stabilizer 1000Kg & Coated Calcium Carbonate 2500 Kgs)	5000 Kg	1	Relevant Polymers - Polyethylene	1545 kg.
		2	Relevant Additive - U. V. Stabilizer	1030 kg.
		3	Coated Calcium Carbonate	2575 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	72 / NC/4/MEET/May/202526/3		
Case Status	Case Approved		
Party Name	PIONEER STATIONERY PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025		
HQ File Number	HQRNORM APPLY 00000373AM25		
RA File Number	52AX04000018 AM25		
Licence No and Date	5211007940/23/04/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and			
based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
Sketch Book / Drawing Book, Net content of Sketch	128807	Sketch Paper / Drawing Paper 100 GSM	1,07,000 kg.
	Kg.		

Drawing paper of 100 GSM 1,00,000 Kgs

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	73 / NC/4/MEET/May/202526/3		
Case Status	Case Approved		
Party Name	PIONEER STATIONERY PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025		
HQ File Number	HQRNORM APPLY 00000374AM25		
RA File Number	52AX04000017 AM25		
Licence No and Date	5211007941/23/04/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
Sketch Book / Drawing Book, Net content of Sketch / Drawing paper of 100 GSM 1,00,000 Kgs	128807 Kg.	Sketch Paper / Drawing Paper 100 GSM	1,07,000 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	74 / NC/4/MEET/May/202526/3
Case Status	Case Approved
Party Name	VINTY IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000378AM25
RA File Number	05AX04003941 AM24
Licence No and Date	0511025117/23/04/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of	

technical authority, the committee decided to approve the ad-hoc norms on net-to-net basis with accountability as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
Fashion jewelry/artificial jewelry; of different materials including casting jewelry	34000 kg.	1	Metal parts (such as chains, rings, driller, earrings parts, pipes, caps post, slider, needles, drops, wire, jump rings earring lock pins, charms, pendant, lobster, closure, ring, chips, filigree, stopper, tube, clip, hook, hoops, beads, pins, spring, bell, blanks etc. In ass. Color, shapes, sizes and designs incl.	Net to Net with accountability
		2	Glass parts such as beads, chatons, crystal, stones, artificial pearl	Net to Net with accountability
		3	Plastic parts such as beads, stones, catchers, slider, pearl or half pearl with or without hole, rings	Net to Net with accountability
		4	Polyester /cotton cords	Net to Net with accountability
		5	Agate parts	Net to Net with accountability
		6	Packing material in finished form	Net to Net with accountability

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	75 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	HIMADRI SPECIALITY CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000383AM25
RA File Number	02AX04000033 AM25
Licence No and Date	0211006423/23/04/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation of technical authority, the	

committee decided to ask the firm to furnish the following:

- COA report of both import and export item.
- Difference in Coal Tar Pitch (Binder pitch) and Coal Tar Pitch (hard pitch) with its application.
- Calculation for the requirement of inputs (both indigenous- Creosote oil etc., and imported) for the manufacture of export item and accordingly to fill in the 4E table.
- By product/s obtained during the processing with its value, supported by invoice.

The case stands deferred.

Case No.	76 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000394AM25
RA File Number	06AX04000030 AM25
Licence No and Date	0611002631/23/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	77 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	SRI AYYAPPAN FINE ARTS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000424AM25
RA File Number	32AX04000007 AM25
Licence No and Date	3211006665/25/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • To indicate sizes of Coated Board to import and whether it is in Jumbo roll. • Justification of wastage of Board, giving process flow chart. • Coating thickness of LDPE on board and calculation of requirement of LDPE.	

The case stands deferred.

Case No.	78 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000459AM25
RA File Number	03AX04000249 AM25
Licence No and Date	0311033412/29/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	79 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	ACM NATURAL PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000470AM25
RA File Number	10AX04000024 AM25
Licence No and Date	1011002423/29/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to transfer the case to Norms Committee-6 further examination and processing for norms fixation. The case stands deferred.	

Case No.	80 / NC/4/MEET/May/202526/3
Case Status	Case Approved

Party Name	NUTECH PRINT SERVICES INDIA																												
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025																												
HQ File Number	HQRNORM APPLY 00000477AM25																												
RA File Number	05AX04000268 AM25																												
Licence No and Date	0511025225/29/04/2024																												
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under: Export item: Multi Colour Printed Books((Net content Printing Paper Coated (50-150 GSM) 166670 Kg, Printing Paper Uncoated (50-150 GSM) 125000 Kg, Bible Paper (25-30 GSM) 156250 Kg, Binding Board 110000 Kg, Book Binding Material 5715 MTR & other consumables) Qty: 2500000 Nos Import Items: <table border="1"> <thead> <tr> <th>S. No</th> <th>Item description</th> <th>Qty. Recommended</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Printing Paper Coated (50-150 GSM)</td> <td>1.12 Kg/Kg content in export</td> </tr> <tr> <td>2</td> <td>Printing Paper Uncoated ((50-150 GSM))</td> <td>1.12 Kg/Kg content in export</td> </tr> <tr> <td>3</td> <td>Bible Paper ((25-30 GSM))</td> <td>1.12 Kg/Kg content in export</td> </tr> <tr> <td>4</td> <td>Binding Board ((1 to 4 MM))</td> <td>1.05 Kg/Kg content in export Kg</td> </tr> <tr> <td>5</td> <td>Printing Ink (relevant)</td> <td>10 gms per kg of paper used (value limited to 2% of FOB value of exports)</td> </tr> <tr> <td>6</td> <td>Lithographic Plates ((3% of FOB value of exports))</td> <td>value limited to 3% of FOB value of exports</td> </tr> <tr> <td>7</td> <td>Glue</td> <td>1.0 Kg per100 kg of paper used Kg</td> </tr> <tr> <td>8</td> <td>Book Binding Material</td> <td>1.05 Kg/Kg content in export Kg</td> </tr> </tbody> </table> RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			S. No	Item description	Qty. Recommended	1	Printing Paper Coated (50-150 GSM)	1.12 Kg/Kg content in export	2	Printing Paper Uncoated ((50-150 GSM))	1.12 Kg/Kg content in export	3	Bible Paper ((25-30 GSM))	1.12 Kg/Kg content in export	4	Binding Board ((1 to 4 MM))	1.05 Kg/Kg content in export Kg	5	Printing Ink (relevant)	10 gms per kg of paper used (value limited to 2% of FOB value of exports)	6	Lithographic Plates ((3% of FOB value of exports))	value limited to 3% of FOB value of exports	7	Glue	1.0 Kg per100 kg of paper used Kg	8	Book Binding Material	1.05 Kg/Kg content in export Kg
S. No	Item description	Qty. Recommended																											
1	Printing Paper Coated (50-150 GSM)	1.12 Kg/Kg content in export																											
2	Printing Paper Uncoated ((50-150 GSM))	1.12 Kg/Kg content in export																											
3	Bible Paper ((25-30 GSM))	1.12 Kg/Kg content in export																											
4	Binding Board ((1 to 4 MM))	1.05 Kg/Kg content in export Kg																											
5	Printing Ink (relevant)	10 gms per kg of paper used (value limited to 2% of FOB value of exports)																											
6	Lithographic Plates ((3% of FOB value of exports))	value limited to 3% of FOB value of exports																											
7	Glue	1.0 Kg per100 kg of paper used Kg																											
8	Book Binding Material	1.05 Kg/Kg content in export Kg																											

Case No.	81 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000485AM25
RA File Number	03AX04000402 AM25
Licence No and Date	0311033465/30/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the details of import item no 2 (solcarr) with catalog and base metal. The case stands deferred.	

Case No.	82 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	NIKISU FINE CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000486AM25
RA File Number	03AX04000424 AM25
Licence No and Date	0311033469/30/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Manufacturing process with a balance chemical reaction giving molecular weight of both reactants and products and also yield of the reaction with justification. • Production consumption data for the last three years duly certified by Chartered accountant and to fill 4 E table for requirement of import and indigenous items per MT of export. • Concentration of Export items, supported by COA report. • COA report of the import items from foreign supplier. The case stands deferred.	

Case No.	83 / NC/4/MEET/May/202526/3
Case Status	Case Approved
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000490AM25
RA File Number	30AX04000023 AM25
Licence No and Date	3011005121/30/04/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority,
the committee decided to approve the ad-hoc norms as under:

Export Item:

Item Description	Quantity (KG)
DOUBL SIDE DECORATIVE LAMINATES WITHOUT BARRIER PAPER THICKNESS 0.80 MM TO 30 MM) (TOTAL SHEETS: 411500 NOS. , TOTAL SQM : 1612101 SQM)	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER	9.150 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	TISSUE PAPER	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	Paraformalhyde (91%+- 1% Purity)	2.90 KG OR APPLIED QUANTITY WHICHEVER IS LESS
7	B.O.P.P. FILM	0.010 KG OR APPLIED QUANTITY WHICHEVER IS LESS

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable for 0.80 MM to 30 MM Thickness.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Paraformalhyde and Kraft Paper to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Tissue Paper, Melamine and BOPP Film will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	84 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000495AM25
RA File Number	03AX04000480 AM25
Licence No and Date	0311033486/30/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • The export description is BLACK GLASS FABRIC - TEJDO NEGRO, whereas in 4 E the export description is indicated ALUMINIUM FOIL POLYTHELENE LAMINATED GLASS FABRIC (ALUGLASS), clarify it. • The average wastage of the raw materials, as per the application comes to 15%, which appears to be on higher side (in weaving of Glass Filament Yarn 10% and in coating of Finishing agent and dye 10% wastage is shown), therefore, to give justification of wastage. • To indicate the name of Finishing agent & dye and Polyester PES 386 F • The end use of export item. The case stands deferred.	

Case No.	85 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	S.K.FLORESCENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000510AM25
RA File Number	05AX04000233 AM25
Licence No and Date	0511025250/01/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to transfer the case to Norms Committee-6 further examination and processing for norms fixation. The case stands deferred.	

Case No.	86 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	NIKISU FINE CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000511AM25
RA File Number	03AX04000423 AM25
Licence No and Date	0311033510/01/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the generic (chemical) name of export product with % solid content. The case stands deferred.	

Case No.	87 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	JOINERY WORLD LLP
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000524AM25
RA File Number	24AX04000036 AM25
Licence No and Date	2411003501/02/05/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- In process flow chart, raw materials are WOOD, MDF, INK AND OTHERS whereas import items is MELAMINE PARTICLE BOARD, MDF and indigenous item paint is indicated, therefore to give separate process chart for all the three types of export items separately indicating exact raw materials (import and indigenous items).
- Sizes of import and export items with calculation of requirement of raw materials (both imported and indigenous items).
- Photographs with drawing and design of export items.

The case stands deferred.

Case No.	88 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	SRIYAM PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000532AM25
RA File Number	06AX04000049 AM25
Licence No and Date	0611002657/02/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Composition of export item. • Material balance for the entire process. • Stagewise process details with Complete chemical reactions, Molar weight and % yields on molar basis . The case stands deferred.	

Case No.	89 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	MARUTI MICA
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000539AM25
RA File Number	24AX04000045 AM25
Licence No and Date	2411003507/03/05/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority,
the committee decided to ask the firm to furnish the following information:

- Compare the requirements of inputs in tabular form with respective SION fixed in Handbook of procedure Vol II, and if variation is there, then to give justification.
- Complete calculation of the requirement of each inputs both imported and indigenous for the manufacture of export items.

The case stands deferred.

Case No.	90 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	VISHNU BARIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000563AM25
RA File Number	09AX04000066 AM25
Licence No and Date	0911007184/06/05/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • COA report of import item from foreign supplier and also COA report of Export item. • A balanced chemical reaction indicating molecular weight of reactants and products with yield. • Calculation of requirement of raw materials both imported and indigenous based on COA report giving justification of yield of the reaction. • Production/Consumption data for the last three years duly certified by CA. The case stands for deferred.	

Case No.	91 / NC/4/MEET/May/202526/3
Case Status	Case Approved
Party Name	ADDONN PAPER PRODUCTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000605AM25
RA File Number	03AX04000502 AM25
Licence No and Date	0311033673/08/05/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority,
the committee decided to approve the ad-hoc norms as under:

Export item Name: Silicon Coated paper 85 GSM+10%)

(Net Content of Silicon Oil for Paper Coating =2625 KGS, Crossliner for Silicon= 183.75 KGS, Catalyst =26.25 KGS)

Qty, 1250000 Sq. mt

Sl. No	Item Description	Quantity recommended / per Sq. mt
1	Coated paper in Reels 85 GSM (+/- 10%)	1.04 Sq. Meter
2	Silicon Oil for Paper Coating	2.1 gram
3	Catalyst	0.021 gram
4	Crossliner	0.0735 gram

Note:- GSM of the export and import item should be matched.

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	92 / NC/4/MEET/May/202526/3
Case Status	Case Approved
Party Name	SAMTONE INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000612AM25
RA File Number	34AX04000085 AM25
Licence No and Date	3411004902/08/05/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	Import item	Quantity Recommended
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U.V. Master Batch (Net content of Polypropylene 27000Kg, U.V. Stabilizer 13000Kg and Polyethylene wax 10000 Kgs)	50000 kg	Relevant Polymers - Polypropylene	27810 kg.
		Relevant Additive i.e. U. V. Stabilizer	13390 kg.
		Polyethylene Wax	10,300 kg.

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	93 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	INTEGRATED FIRE PROTECTION PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000618AM25
RA File Number	02AX04000072 AM25
Licence No and Date	0211006525/09/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • To indicate weight of export item in kg terms and its specific application • Composition of Export item submitting COA report of Export and Import items. • Calculation of requirement of import item, indicating net import content in export item and wastage. • Production/Consumption data for the last three years duly certified by Chartered Accountant. The case stands for deferred.	

Case No.	94 / NC/4/MEET/May/202526/3
Case Status	Case Approved
Party Name	DETPAK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000656AM25
RA File Number	03AX04000649 AM25
Licence No and Date	0311033753/10/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority,	

the committee decided to approve the ad-hoc norms as under:

Export item: PAPER BAGS WITH HANDLE (70GSM TO 100GSM)

(Net Content Paper Bag import 400000/1.05 percent = 380952.38 kgs and import handle 100000/103 percent = 97087.38)

Qty.: 11995845 PCS

Import Item:

S. No.	Import description	Qty. Recommended
1.	Unbleached Kraft Paper (70GSM TO 100GSM)	396190.475 Kg
2.	Paper Rope (40 GSM TO 60GSM)	99029.128 Kg

Note- GSM of export and import item should be matched.

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	95 / NC/4/MEET/May/202526/3
Case Status	Case Approved
Party Name	GIRDHARS INTERNATIONAL
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000702AM25
RA File Number	05AX04000378 AM25
Licence No and Date	0511025481/14/05/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item: UNSCENTED WAX CANDLES IN ASSORTED COLOURS, SIZES AND SHAPES
(WAX CANDLES)

Quantity : 1 Kg

Import Items :-

S.No.	Item description	Quantity recommended
1	Paraffin Wax	0.920 Kg

2	Stearic Acid	0.050 Kg
3	Micro Crystalline Wax	0.024 Kg
4	Wicks	0.002 Kg
5	Colour	0.002 Kg
6	Light Stabilizer- CYA Sorb/Richvin/Riasorb Stabilizer	0.002 Kg
7	Polymer Vybar/Polyboost/AC Wax Chemicals/PE wax chemicals	0.003 Kg

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	96 / NC/4/MEET/May/202526/3
Case Status	Case Approved
Party Name	MEGHMANI ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00000825AM25
RA File Number	08AX04000237 AM25
Licence No and Date	0811011619/21/05/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	Import item	Quantity Recommended
DINOTEFURAN TECHNICAL	1 kg	1-(Tetrahydrofuran-3-yl methanamine	0.741 kg.
		N,O-Dimethyl-N-Nitrosourea	0.975 kg.

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	97 / NC/4/MEET/May/202526/3		
Case Status	Case Approved		
Party Name	HIGH GRADE INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025		
HQ File Number	HQRNORM APPLY 00000832AM25		
RA File Number	03AX04000778 AM25		
Licence No and Date	0311033986/21/05/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under:			
Export Item	Qty.	Import Item	Qty. recommended
UV STABILIZER MASTERBATCH (CONTAINING NOT MORE THAN 20% OF UV STABILIZER)	30,000	U V Stabilizer	6180 kg.
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.			

Case No.	98 / NC/4/MEET/May/202526/3			
Case Status	Case Approved			
Party Name	SUMITOMO CHEMICAL INDIA LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025			
HQ File Number	HQRNORM APPLY 00000918AM25			
RA File Number	03AX04000934 AM25			
Licence No and Date	0311034131/27/05/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
Chloropyriphos	1 Liter	1	2,3,5,6-Tetrachloro Pyridine (SYMTET)	0.311 kg.

48% EC		2	O,O-Diethyl Thiophosphoryl Chloride (DETCL)	0.284 kg.
		3	Solvent C IX	0.475 kg.

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	99 / NC/4/MEET/May/202526/3	
Case Status	Case Approved	
Party Name	JOHNSON MATTHEY CHEMICALS INDIA PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025	
HQ File Number	HQRNORM APPLY 00000949AM25	
RA File Number	06AX04000091 AM25	
Licence No and Date	0611002719/27/05/2024	
Norms Committee Decision:		
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:		
Export Item; KATALCO 86-5M (CATALYST 86-6 CONTAINING COPPER CARBONATE MIN. 81.5%)		
Qty.: 1 Kg		
Import item:		
S. No	Item description	Qty. Recommended
1	BASIC COPPER CARBONATE/COPPER CARBONATE	0.819 Kg
2	CALCIUM ALUMINATE CEMENT CA-14M/CALCIUM ALUMINATE CEMENT	0.020 Kg

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	100 / NC/4/MEET/May/202526/3
Case Status	Case Approved
Party Name	COROMANDEL INTERNATIONAL LIMITED
Meeting Number	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025

and Date	
HQ File Number	HQRNORM APPLY 00001427AM25
RA File Number	03AX04001136 AM25
Licence No and Date	0311034400/19/06/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:	
Export Item	Quantity Import item Quantity in Kg
MANCOZEB TECHNICAL (85%W/W)	1 Kg CARBON DISULFIDE 0.455
	ETHYLENE DIAMINE (EDA) 0.182
	SODIUM LIGNO SULPHONATE (SLS) 0.037
	HEXAMINE 0.017
	Manganese Sulphate Solution 27% Not allowed
	ZINC SULPHATE (ZnSO4) 32% Not allowed
	CAUSTIC SODA LYE 0.250
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	101 / NC/4/MEET/May/202526/3
Case Status	Case Approved
Party Name	COROMANDEL INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00001467AM25
RA File Number	03AX04001137 AM25
Licence No and Date	0311034639/21/06/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of	

technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	Import item	Quantity in Kg
MANCOZEB TECHNICAL (85% W/W)	1 Kg	CARBON DISULFIDE	0.455
		ETHYLENE DIAMINE (EDA)	0.182
		SODIUM LIGNO SULPHONATE (SLS)	0.037
		HEXAMINE	0.017
		Manganese Sulphate Solution 27%	Not allowed
		ZINC SULPHATE (ZnSO ₄) 32%	Not allowed
		CAUSTIC SODA LYE	0.250

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	102 / NC/4/MEET/May/202526/3		
Case Status	Case Approved		
Party Name	GULF OIL LUBRICANTS INDIA LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025		
HQ File Number	HQRNORM APPLY 00001744AM25		
RA File Number	03AX04001662 AM25		
Licence No and Date	0311035222/05/07/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and taking cue from approved ad-hoc norms for Advance Authorization No- 0311013833 dated 22.04.2022 Meeting Date- 29.02.2024, the committee decided to fix the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity in Kg
Automotive/Industrial/Marine Lubricants	300000 Ltr.	Base Oil (Asstd grades/brands)	0.85 kg.

(density @ 88% per LTR=2,64,000 KG) (Per KG Base Oil content 85% +/- 6% & Additives content 15% +/- 12%)	Lubricating Oil Additives Asstd grades brands	0.15 kg.
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RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	103 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00002597AM25
RA File Number	06AX04000204 AM25
Licence No and Date	0611002914/20/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: 1. COA report of export item and composition of Import S. No; 3-CP-5 analogue (Rho) alumina). 2. The wastage column is blank in 4 E table and to indicate indigenous item, if any,...Given 3. The specific end use of Export item. The case stands deferred.	

Case No.	104 / NC/4/MEET/May/202526/3			
Case Status	Case Approved			
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025			
HQ File Number	HQRNORM APPLY 00002618AM25			
RA File Number	07AX04000822 AM25			
Licence No and Date	0711012137/21/08/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended

FLUAZINAM TECHNICAL 98% MIN Odourless yellow powder and insoluble in water	1 kg	1	2,4-Dichloro-3,5 Dinitrobenzotrifluoride 98% min.	0.980 kg.
		2	2-Amino-3-chloro-5- Trifluoromethyl Pyridine 98% min	0.560 kg.

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP

Case No.	105 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00003047AM25
RA File Number	06AX04000245 AM25
Licence No and Date	0611002981/13/09/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority,the committee decided to ask the firm to furnish the following information:	
1. COA report of export item and composition of Import S. No; 3-CP-5 analogue (Rho) alumina). 2. The copper carbonate is minimum 81.5% whereas per 4 E table quantity asked for 0.8017 with 0.4% wastage doesnot seem to be correct. It is to be clarified. 3. The specific end use of Export item.	
The case stands deferred.	

Case No.	106 / NC/4/MEET/May/202526/3
Case Status	Case Approved
Party Name	NICHINO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00003081AM25
RA File Number	09AX04000498 AM25
Licence No and Date	0911007954/17/09/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of	

technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	Import item	Quantity Recommended
BUPROFEZIN TECHNICAL	1 kg	Nchloromethy ln- phenyl carbomyl chloride-85%	0.97 kg.
		N-tertiary butyl - n - isopropyl thiourea -98%	0.76 kg.

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	107 / NC/4/MEET/May/202526/3
Case Status	Case Approved
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00003160AM25
RA File Number	07AX04000971 AM25
Licence No and Date	0711012364/19/09/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	Import item	Quantity Recommended
Flufenacet Technical 98% Min WHITE TO OFF WHITE POWDER	1 kg	2-METHANESULFONYL-5 TRIFLUROMETHYL-(1,3,4) THIADIAZOLE 98% (MSTMT)	0.710 kg.
		4 FLUORO N ISOPROPYL ANILINE (FIA)	0.580 kg.

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	108 / NC/4/MEET/May/202526/3
Case Status	Case Approved

Party Name	NICHINO INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025		
HQ File Number	HQRNORM APPLY 00003310AM25		
RA File Number	09AX04000488 AM25		
Licence No and Date	0911008041/26/09/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
BUPROFEZIN TECHNICAL	1 kg	Nchloromethy ln- phenyl carbomyl chloride-85% min	0.97 kg.
		N-tertiary butyl - n - isopropyl thiourea -98%	0.76 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	109 / NC/4/MEET/May/202526/3		
Case Status	Case Approved		
Party Name	COLOUR INDIA		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025		
HQ File Number	HQRNORM APPLY 00003409AM25		
RA File Number	52AX04000191 AM25		
Licence No and Date	5211010094/01/10/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
ASCEN BLUE/ FERISH BLUE	1 Kg.	INLAC BLUE	0.9888 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	110 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00003650AM25
RA File Number	05AX04002259 AM25
Licence No and Date	0511028317/15/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	111 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00003835AM25
RA File Number	06AX04000280 AM25
Licence No and Date	0611003084/23/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	112 / NC/4/MEET/May/202526/3
Case Status	Case Approved
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00004025AM25

RA File Number	05AX04002443 AM25		
Licence No and Date	0511028775/07/11/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
MESOTRIONE TECHNICAL 98% MINIMUMQUALITY STANDARD	1 kg	4-(METHYL SULFONYL)-2-NITROBENZOIC ACID	0.894 kg.
		1,3-CYCLOHEXANEDIONE	0.402 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	113 / NC/4/MEET/May/202526/3		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025		
HQ File Number	HQRNORM APPLY 00004034AM25		
RA File Number	05AX04002574 AM25		
Licence No and Date	0511028781/08/11/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
THIAMETHOXAM TECHNICAL 97% MIN QUALITY STANDARD	1 kg	3-METHYL-4-NITROIMINOPERHYDRO- 1,3,5-OXADIAZINE 99% MIN	0.61 kg.
		2-CHLORO-5-CHLOROMETHYL THIAZOLE 98.5% MIN	0.64 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	114 / NC/4/MEET/May/202526/3		
Case Status	Case Approved		
Party Name	TRUE PACK IMPEX LLP		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025		
HQ File Number	HQRNORM APPLY 00004087AM25		
RA File Number	52AX04000246 AM25		
Licence No and Date	5211010687/12/11/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to fix the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
PAPER PRODUCTS NAMELY PAPER CUP / PAPER PLATE (NET CONTENT of COATED BOARD (150 GSM to 300 GSM 500000 Kg))	500000 Kg	COATED BOARD (150 GSM to 300 GSM)	525000 Kg
Note- GSM of import and export (with variation of +-10%) should match with each other.			
The concerned RA may take necessary action,subject to compliance with the usual conditions of the FTP and HBP.			

Case No.	115 / NC/4/MEET/May/202526/3
Case Status	Case Approved
Party Name	SAP OLEOCHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00004196AM25
RA File Number	31AX04000285 AM25
Licence No and Date	3111004095/18/11/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that the firm had appeared for a personal hearing in a previous NC Meeting. During that hearing, they explained their case in detail, supported by shipping bills, bills of	

entry, and other relevant documents. After detailed deliberation, the committee decided to fix the ad-hoc norms as follows:

Export item	Qty	Import item	Qty recommended
DISTILLED FATTY ACID	1 kg.	ACID OIL (SUNFLOWER/ SOYA/COTTON MIX)	1.270 Kg.

Note: -No Advance Authorization shall be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP

Case No.	116 / NC/4/MEET/May/202526/3
Case Status	Case Approved
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00004273AM25
RA File Number	07AX04001333 AM25
Licence No and Date	0711012857/21/11/2024

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of the technical authority and cue form approved norms of Advance Authorization No- 0311010680 dated 19.1.2022, NC Meeting date- 22.04.2025, the committee decided to approve the adhoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
FLUAZINAM TECHNICAL 98% MIN.,	1 kg	1	2,4-Dichloro-3,5 Dinitrobenzotrifluoride 98% min.	0.980 kg.
		2	2,3-Dichloro-5-(trifluoromethyl) Pyridine 98% min.	0.621 kg.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	117 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	CHOKSI HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00004405AM25
RA File Number	13AX04000281 AM25
Licence No and Date	1311003501/28/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and noted that in the process flow diagram, base metal like cadmium has been added and quantity of the base metal has not been mentioned. Therefore, the committee decided to ask the firm to submit the quantity of the base metal. The case stands deferred	

Case No.	118 / NC/4/MEET/May/202526/3			
Case Status	Case Approved			
Party Name	COROMANDEL INTERNATIONAL LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025			
HQ File Number	HQRNORM APPLY 00004494AM25			
RA File Number	03AX04004009 AM25			
Licence No and Date	0311038626/02/12/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
MANCOZEB TECHNICAL 85% Min.	1 Kg	1	CARBON DISULPHIDE (CS2)	0.455 kg.
		2	ETHYLENE DIAMINE (EDA)	0.182 kg.
		3	SODIUM LIGNO SULPHONATE (SLS)	0.037 kg.
		4	HEXAMINE (HMTA)	0.017 kg.

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	119 / NC/4/MEET/May/202526/3			
Case Status	Case Approved			
Party Name	COROMANDEL INTERNATIONAL LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025			
HQ File Number	HQRNORM APPLY 00004495AM25			
RA File Number	03AX04004008 AM25			
Licence No and Date	0311038625/02/12/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
MANCOZEB TECHNICAL 85% Min.	1 Kg	1	CARBON DISULPHIDE (CS2)	0.455 kg.
		2	ETHYLENE DIAMINE (EDA)	0.182 kg.
		3	SODIUM LIGNO SULPHONATE (SLS)	0.037 kg.
		4	HEXAMINE (HMTA)	0.017 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP				

Case No.	120 / NC/4/MEET/May/202526/3			
Case Status	Case Approved			
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025			
HQ File Number	HQRNORM APPLY 00004536AM25			
RA File Number	05AX04002999 AM25			

Licence No and Date	0511029399/04/12/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
NICOSULFURON 4% SC QUALITY STANDARD	1 Ltr.	NICOSULFURON TECHNICAL 95% MIN	0.0408 kg.
NICOSULFURON 75% WDG QUALITY STANDARD	1 kg	NICOSULFURON TECHNICAL 95% MIN	0.7575 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP andHBP			

Case No.	121 / NC/4/MEET/May/202526/3			
Case Status	Case Approved			
Party Name	SUMITOMO CHEMICAL INDIA LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025			
HQ File Number	HQRNORM APPLY 00004667AM25			
RA File Number	03AX04004119 AM25			
Licence No and Date	0311039491/10/12/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
Profenofos 50% EC	1 Liter	1.	Ortho Chloro Phenol	0.206 Kg
		2	O,O-Diethyl Thiophosphoryl Chloride	0.297 Kg
		3	N-Propanol	0.111 Kg

Tri Methyl Amine	0.316 Kg
Bromine	0.173 Kg
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.	

Case No.	122 / NC/4/MEET/May/202526/3		
Case Status	Case Approved		
Party Name	CALIMARA MATTERS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025		
HQ File Number	HQRNORM APPLY 00004693AM25		
RA File Number	03AX04004588 AM25		
Licence No and Date	0311039535/11/12/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to fix the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
Ammonium Perchlorate*	1 kg.	Sodium chlorate	0.950 kg.
*Subject to statutory compliance.			
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.			

Case No.	123 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00004882AM25
RA File Number	13AX04000304 AM25
Licence No and Date	1311003545/18/12/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and noted that the firm has not submitted specific reply of deficiency letter. Therefore, the committee decided to ask the firm to furnish the exact net content of platinum in import and export item.

The case stands deferred.

Case No.	124 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00004927AM25
RA File Number	07AX04001521 AM25
Licence No and Date	0711013107/20/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Complete and balance chemical reaction with molar weight. • % yield on molar basis. The case stands deferred.	

Case No.	125 / NC/4/MEET/May/202526/3
Case Status	Case Deferred
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202526/ 3 and 30/05/2025
HQ File Number	HQRNORM APPLY 00005276AM25
RA File Number	13AX04000317 AM25
Licence No and Date	1311003588/31/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Nett content of platinum in export and import	

- Difference between platinum sponge and platinum shots

The case stands deferred.